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A Thyagaraja Vs Sudhakar Dindi

Court: Karnataka High Court At Bengaluru

Date of Decision: Jan. 27, 2025

Acts Referred: Negotiable Instruments Act, 1881 â€" Section 138

Hon'ble Judges: Shivashankar Amarannavar, J

Bench: Single Bench

Advocate: Denny M R, Ravinson M, H D Pramod, K K Vasanth

Final Decision: Dismissed

Judgement

Shivashankar Amarannavar, J

Learned counsel for the appellant files a memo reporting death of the respondent $\tilde{A}\phi\hat{a}, \neg$ " accused. The memo reads thus;

 \tilde{A} ¢â,¬Å"The under signed counsel for the Appellant most humbly reports the death of the Respondent /A1 herein namely Sri Sudhakar Dindi

around a year ago, humbly request this Honââ,¬â,¢ble Court to consider this memo in the interest of justice.ââ,¬â€€

The appellant $\tilde{A}\phi\hat{a},\neg$ " complainant has challenged the judgment of acquittal of the respondent $\tilde{A}\phi\hat{a},\neg$ " accused for the offence under Section 138 of the

Negotiable Instruments Act, 1881.

In view of death of the respondent $\tilde{A}\phi\hat{a}$,¬" accused, the appeal will not survive. Hence, the appeal is dismissed.